e-Awareness
(e-Courts Services)
e-AWARENESS

➢ Government has taken a mission to computerize the entire Court system. First phase of e-Courts Project was launched in the year 2007.

➢ Second phase was launched in the year 2014 with a total outlay of about ₹ 2,000 crores.

➢ Ever since the e-Courts Project was launched, we have been able to educate our Judicial Officers, Staff and the Advocates but there is need to educate the litigants and the general public as well.
History of Computerization in High Court

- Computerization in Punjab and Haryana High Court started in the year 1993 on deployment of NIC team. Initially, effort was to maintain filing, pendency and disposal of the cases.
- In 1999, Computer Committee was constituted in the High Court.
- e-Committee was constituted by the Central Govt. upon proposal made by the then Chief Justice of India in 2004.
Directions By the Hon’ble e-Committee Supreme Court

➢ In the meeting of the Chairpersons of Computer Committees of all High Courts held on 18th February, 2017 presided over by the Hon’ble Chief Justice of India & Patron-in-Chief of the e-Committee, it was pointed out with concern that “Less than expected awareness about the Project is a concern. Steps need to be taken for increasing awareness about such a remarkable project.”
Hon'ble Mr. Justice Madan B. Lokur emphasized the importance of awareness about the e-Courts Project amongst the litigants and public and requested the High Courts to consider awareness campaigns by way of publicity material, audio video material, short advertisements and films and let the e-Committee know about requirement of any reasonable amount of funds for the same.
Videos

- The videos have also been got prepared in English and Hindi language giving out the step-wise guide for accessing the case information on website of the High Court and the District Courts.

- Video regarding paperless courts has also been got prepared and uploaded on the website of Punjab and Haryana High Court.

- These videos are available on the websites of the Hon’ble High Court and District Courts.

- The Help Videos have also been made available by the Hon’ble e-Committee Supreme Court and these are also uploaded on the websites of the Hon’ble High Court and District Courts.
These videos are being played in Courts on Display Boards during lunch time and also on various occasions like Fairs etc. and also in meetings, seminars, courses in Chandigarh Judicial Academy.

The Help Videos got prepared by the High Court are:

1. Steps to access case information on the website of Punjab and Haryana High Court
2. Steps to access case information on the websites of District Courts of Punjab and Haryana High Court
The other uploaded videos received from e-Committee are:

1. Basic Introduction to e-Courts site
2. District Court Website - Salient Features
3. NJDG Public Portal - Features and facilities.
4. Cause List search
5. Party name search - Case Status
6. CNR search - Case Status
7. Case Number search - Case Status
8. Filing Number search - Case Status
9. Act based search - Case Status
10. Court Name search - Court Order
11. Case Number search - Court Order
12. FIR Number search - Case Status
13. Order date - Period search - Court Order
14. Case Type search - Case Status
15. Advocate Name, Bar Code, Date case list search
e-AWARENESS THROUGH DISTRICT COURTS

Education by Technical Team

- First initiative was taken by sending a letter on 25-04-2017 to all the District & Sessions Judges to instruct the technical teams to educate the litigants coming to the Court, twice a week in litigation hall about the e-Courts Project and the benefits available.

- Persons at the Judicial Service Centers were also instructed to guide the litigants in this regard. Awareness through the team is being done regularly in all District and Sub-Divisional Courts in the States of Punjab and Haryana and U.T. Chandigarh.
- Till date, more than 2,500 sessions of enlightening the litigants have already been held at 120 locations.
- The efforts are being made to collect the mobile nos. and e-mail ids of the govt. departments and litigants in the High Court as well as District Court.
- Request has been made to all the Bar Associations to furnish Bar Council registration nos., mobile nos. and e-mail ids of all the Advocates so that database can be prepared.
In the High Court, data of 6,415 Mobile nos. and 5,477 e-mail ids of the Advocates linked with their Bar Council registration numbers has been collected.

Apart from this, 567 Mobile nos. and e-mail ids of the departments have been collected.

In the District Courts, data of 1,50,673 Mobile nos. of the parties, 62,401 Mobile nos. of the Advocates, 13,358 e-mail ids of the parties and 39,353 e-mail ids of the Advocates have been collected. The data of Advocates is linked with their Bar Council registration numbers.
No. of SMS sent from the High Court are as under:

<table>
<thead>
<tr>
<th>Year</th>
<th>Count</th>
</tr>
</thead>
<tbody>
<tr>
<td>2013</td>
<td>2,618</td>
</tr>
<tr>
<td>2014</td>
<td>8,97,967</td>
</tr>
<tr>
<td>2015</td>
<td>11,41,636</td>
</tr>
<tr>
<td>2016</td>
<td>13,02,770</td>
</tr>
<tr>
<td>2017</td>
<td>15,29,096</td>
</tr>
<tr>
<td>Total</td>
<td>48,74,087</td>
</tr>
</tbody>
</table>

The total bail orders and stay orders sent through Email from the High Court are around **1.80 lacs**.

No. of SMS sent from the District Courts are as under:

<table>
<thead>
<tr>
<th>Year</th>
<th>Count</th>
</tr>
</thead>
<tbody>
<tr>
<td>2016</td>
<td>44,49,842</td>
</tr>
<tr>
<td>2017</td>
<td>89,07,792</td>
</tr>
<tr>
<td>Total</td>
<td>1,33,57,634</td>
</tr>
</tbody>
</table>
Display of Flexes/Banners/Posters:

- The samples of posters were sent by Hon’ble e-Committee Supreme Court to the High Court for displaying the same in the Court complexes.

- The posters were got translated in local language.

- There are 120 court complexes apart from High Court. Two flexes of each sample provided by the Hon’ble e-Committee Supreme Court for all locations including High Court numbering 500 flex banners have been got prepared for displaying at vantage points in District Courts. The flexes in local language have also been prepared.
Samples Sent By the Hon’ble e-Committee Supreme Court

Litigants who have registered their mobile numbers in CIS are getting SMS alerts.

To avail SMS facility quickly register your cellphone number by filling in prescribed form in the concerned Court.
Samples Sent By the Hon’ble e-Committee Supreme Court

**Indian Judiciary**

**The Project envisages**
- Providing efficient & time-bound citizen centric service delivery.
- Providing transparency of information and access to its stakeholders.
- Enhancing judicial productivity both qualitatively & quantitatively.
- Making the justice delivery system affordable, accessible, cost effective & transparent.

**Case Information System- National Core Version 2.0 (CIS NC 2.0)**
- ecourts is developed using Open Source Technology.
- CIS NC 2.0 is implemented in District & Taluka courts of the country.
- Software is implemented in bilingual mode.
- Case status provided through SMS to Advocates & Litigants.

**ecourts.gov.in**
- The ecourts.gov.in portal provides services to Citizens, Lawyers and Litigants.
- Services include Case Status, Cause List and Orders/Judgments.
- Entire case history is available.
- More than 590 Districts, with 8.05 crore cases & 4.39 crore Orders/ Judgments online.

**National Judicial Data Grid (NJDG) - njdg.ecourts.gov.in**
- NJDG is a part of eCourts Integrated Mission Mode Project.
- NJDG works as a monitoring tool to identify, manage and reduce pendency.
- Provide timely inputs for making policy decisions to reduce delay & arrears.
- Promote transparency & access of information for all the stakeholders.

**Following data is available to the citizens from across the courts of the country:**
- **Districts Covered**: 597
- **District and Taluka Establishments**: 5,632
- **Number of Cases**: 8,05,11,264
- **Orders / Judgements**: 4,39,42,664
- **Daily Hits Recorded**: 10,15,405
Flexes/Banners/Posters In District Courts

PUBLIC NOTICE
Advocates and litigants are hereby informed that KIOSK machine has been installed at the ground floor outside Room No.32 (SUVIDHA CENTRE) of Judicial Court Complex, Jalandhar.
SEARCH YOUR CASE BY USING THE FOLLOWING OPTIONS
CNR Number  Filing No.  Registration No.  FIR Number  Party Name

HELP DESK
ADVOCATES AND LITIGANTS ARE HEREBY INFORMED THAT KNOW YOUR CASE STATUS, ORDERS/JUDGMENTS AND CAUSE LIST THROUGH THE KIOSK MACHINE HOW TO SEE THE CASE STATUS FIRSTLY SELECT THE ESTABLISHMENT OUT OF THE FOLLOWING THREE ESTABLISHMENTS 1. DISTRICT AND SESSIONS COURT JALANDHAR.
2. CIVIL COURTS JALANDHAR.
3. CRIMINAL COURTS JALANDHAR SEARCH YOUR CASE BY USING THE FOLLOWING OPTIONS CNR Number  Filing No.  Registration No.  FIR Number  Party Name

Mobile APP (eCourts Services) For District & Taluka Courts of India Know your case Status by using following APP Kindly download on your Mobile
e-Awareness through Court Notices

DISTRICT COURT

In the Court of __________________________

Next Date, Purpose of Case, Orders and Judgments as well as Other case information is available on

http://ecourts.gov.in

xxx (Text of Notice) xxx

To get Next Date and Purpose of your case through SMS, Kindly register your mobile with the Reader/Ahlmad.
e-Awareness through Court Notices

HIGH COURT

In the High Court of Punjab and Haryana at Chandigarh

Next Date, Purpose of Case, Orders and Judgments as well as Other case information is available on www.highcourtchd.gov.in

xxx (Text of Notice) xxx

To get Next Date and Purpose of your case through SMS, Kindly provide your mobile number at the Gate Pass Counter.
Court Notice Published in Newspapers

In the Court of
Sh. Simran Singh, PCS,
Civil Judge (Junior Division)/Rent Controller,
Batala.

Next Date: 24.01.2018
Purpose of Case: Appearance
Orders and Judgements as well as
other case information is
available on
http://ecourts.gov.in

Publication Notice Under
Order 5 Rule 20 CPC
Parveen Kaur
Versus
Union of India
CNR No.: PBGDA0-001371-2014
CS No. CS/3288/2014
Publication issued to:
1. Union of India, through the
Secretary, Ministry of Defence, New Delhi.
2. Officer Commanding, 11:
Engg. Wing Pune Hqrs.
Pune.
3. Record Officer office of
Officer Commanding, 11:
Engg. Wing Pune Hqrs.

Whereas, it has been proved to the satisfaction of the Court that the defendants above noted cannot be served in the ordinary way of service. Hence the proclamation under Order 5 Rule 20 CPC is hereby issued against them and they should appear personally or through their Counsel on 24.01.2018 at 10.00 a.m. failing which ex parte proceedings shall be taken against them.

Given under my hand and the seal of the Court on this 09th day of January, 2018.

Sd/- Simran Singh, PCS,
Civil Judge (Junior Division)/Rent Controller,
Batala.

Purpose of Case: Appearance
Orders and Judgements as well as
other case information is
available on
http://ecourts.gov.in

Sessions Court
In the Court of
Anshu Shukla,
Principal District Judge,
Family Court, Karnal.

The parties in Matrimonial Litigation can avail video conferencing facility available in the nearest court complexes in the State of Punjab, Haryana and UT Chandigarh for appearance and evidence. Information in this regard is available on http://ecourts.gov.in/kamal/history
Next Date, Purpose of case, Orders and Judgements as well as other case information is available on
http://ecourts.gov.in
Publication Notice Under Order 5
Rule 20 CPC
Annu
Versus
Sanjay Saluja
HMA/1125/2016
HRKR01-009562-2016
DOI: 01.12.2016
Peshi: 17.04.2018 at 9:30 am
Publication issued to: Sanjay Saluja
S/o Chhagal Lal, R/o Nirja Handloom, near Sant Tuka Doji Chowk, Phool Gaon, Taluka Devli, District Vada, Maharashtra.
Correct Address: C/o Sandeep Arora
S/o Girdhar Lal, R/o Hathori Nagar, Phool Gaon, Nagpur, Maharashtra.

Whereas, it has been proved to the satisfaction of the Court that the defendant(s)/respondents) Sanjay Saluja, as above named cannot be served in the ordinary way of service. Hence, this proclamation under Order 5 Rule 20 CPC is hereby issued against him and should appear personally or through his counsel on 17.04.2018 at 9.30 a.m.

Take notice that, in default of his appearance on the day before mentioned, the above said case will be heard and determined in his absence.

Given under my hand and the seal of the court on this 02nd day of January, 2018.

Sd/- Anshu Shukla,
Principal District Judge,
Family Court,
Karnal.
e-AWARENESS THROUGH FAIRS

e-AWARENESS STALL AT INTERNATIONAL GEETA MAHOTSAV, KURUKSHETRA

- A stall was set up at International Geeta Mahotsav, Kurukshetra from 17.11.2017 to 03.12.2017, with the latest gadgets available in the Courts to educate general public about the e-Courts Project and also the steps required for accessing the information from the websites of Hon’ble the Supreme Court, High Court and NJDG.

- For this purpose, the Kiosk, Computers, Printers, Projector, etc. were installed. The technical team from High Court and local Court was deployed at the stall to educate the people.
10,000 Pocket sized cards containing information as to how to access information from websites, were got printed and distributed.

The public was educated regarding CNR number to access information on NJDG. The staff deputed at the stall provided printed copies of the CNR numbers and copies of orders to the litigants on the spot, free of cost.

On an average about 1,000 persons visited the stall daily.

Mobile App for e-Courts was installed on their mobiles.

The public was also educated as to how to pull back Court case information through SMS on designated mobile no. 9766899899.
Pocket Sized Cards Distributed at
Geeta Mahotsava
Pocket Sized Cards Distributed at Geeta Mahotsava

Search Court Orders

1. Select State, District and Court Complex
2. Select one of the option from Party Name, Case Number, Court Number, Order Date
3. Enter the Party name/Case number/Court Number/Order Date, as the case may be
4. Enter Captcha code and press Go Button
5. Window appearing after Clicking search button:
   - Total Number of Establishments in Court Complex : 3
   - Total Number of Cases : 16
   - District and Sessions Courts, Kurukshetra : 14
   - Civil Judge Senior Division, Kurukshetra : 2

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Case Type / Case Number / Case Year</th>
<th>Order Date</th>
<th>Orders</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>HMA / 777 / 2015</td>
<td>24-10-2015</td>
<td>Copy of Order</td>
</tr>
<tr>
<td>2</td>
<td>HMA / 686 / 2015</td>
<td>27-03-2015</td>
<td>Copy of Order</td>
</tr>
</tbody>
</table>

6. Click on copy of order to view order.

Search Cause List from Name of Court

1. Select State, District and Court Complex
2. Enter Court Name/Cause list Date, as the case may be
3. Enter Captcha code and Click Civil or Criminal Button
4. Window appearing after Clicking search button:
   - District and Sessions Court, Kurukshetra
   - Cases Listed on 16-11-2017

<table>
<thead>
<tr>
<th>Sr.No</th>
<th>Cases</th>
<th>Party Name</th>
<th>Advocate Name</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>CA 777 / 2015</td>
<td>AAA V/S BBB</td>
<td>XXX</td>
</tr>
<tr>
<td>2</td>
<td>CA 686 / 2016</td>
<td>AAA V/S BBB</td>
<td>XXX</td>
</tr>
</tbody>
</table>

For further detailed information, go to link help videos on www.highcourtchd.gov.in
For getting up-to-date regular information of their cases, the parties may provide their Mobile numbers with identity proof for High Court at the Gate Pass Counter and in the concerned court for District Courts.
Get CNR Number Of Your Case From Your Advocate / Judicial Suidhda Centre / Concerned Court

Search Case Status from Parties Name

1. Select State, District and Court Complex
2. Enter the Name of the Party, Case Number, Filing Number, Advocate Name, FIR Number, Act, and Case Type
3. Enter the Party Name/ Case Number/ Filing Number/ Advocate name/ FIR Number/ Act/ Case type, as the case may be
4. Enter Captcha code and Click Go Button
5. Window appearing after Clicking on search button:
   - Total Number of Establishments in Court Complex : 2
   - Total Number of Cases : 1
   - Civil Judge Senior Division, Taluka Court, Pehowa : 1

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Case Type / Case Number / Case Year</th>
<th>Petitioner Name Versus Respondent Name</th>
<th>Advocate Name</th>
<th>View</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>APP/999/2017</td>
<td>AAA Versus BBB</td>
<td>XXXX</td>
<td>View</td>
</tr>
</tbody>
</table>

Civil Judge Senior Division, Taluka Court, Pehowa

6. Click View Button

Case Details

<table>
<thead>
<tr>
<th>Case Type</th>
<th>Filing Number</th>
<th>Filing Date</th>
<th>Registration Number</th>
<th>Registration Date</th>
</tr>
</thead>
<tbody>
<tr>
<td>HRKUA0000992017</td>
<td>Note the CNR Number for future reference</td>
<td>View QR Code / Case Title</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

Case Status

<table>
<thead>
<tr>
<th>First Hearing Date</th>
<th>Next Hearing Date</th>
<th>Stage of Case</th>
<th>Court Number and Judge</th>
</tr>
</thead>
<tbody>
<tr>
<td>25 July 2017</td>
<td>18 November 2017</td>
<td>2-Civil Judge (Junior Division)</td>
<td></td>
</tr>
</tbody>
</table>

Petitioner and Advocate

1) AAA Advocate - XXX
e-AWARENESS

- Some of comments given by the visitors were as under:

<table>
<thead>
<tr>
<th>Comments</th>
<th>Suggestions</th>
</tr>
</thead>
<tbody>
<tr>
<td>A very good initiative</td>
<td>It is needed in every village and block</td>
</tr>
<tr>
<td>सराहनीयकदम</td>
<td>It should be circulated in newspapers</td>
</tr>
<tr>
<td>Excellent Demonstration</td>
<td>In case there is appeal from Session Court to High Court, how do I get related information.</td>
</tr>
<tr>
<td>It’s one of the best initiatives for the welfare of general Public</td>
<td>Publicity through social media i.e. Facebook, whatsapp etc. And also through TV and radio.</td>
</tr>
<tr>
<td>Awesome Service</td>
<td>Should be in different languages</td>
</tr>
<tr>
<td>Full Awareness Court strategy</td>
<td>District level programs should be organized</td>
</tr>
<tr>
<td>Absolutely unexpected</td>
<td>Need updation regarding laws.</td>
</tr>
</tbody>
</table>
Pocket Sized Pamphlets

- This Court has also got printed 1,00,000 pamphlets for distribution to the litigants.

- 50,000 in English, 25,000 in Hindi and 25,000 in Punjabi.

- These pamphlets contain instructions and step-by-step guide for accessing the case information on website (https://highcourtchd.gov.in) of Punjab and Haryana High Court and also from National Judicial Data Grid on e-Courts Portal (www.ecourts.gov.in).

- The said pocket sized pamphlets are convenient and are long lasting which can be easily carried and retained by the litigants.
e-AWARENESS THROUGH e-SAMPARK CENTRES

➢ It was found that about 50% litigation in the District Courts is from Rural areas and the people there do not have knowledge as to how to access the case information and they had to travel long distances to the courts to get the required information.
A meeting with the Officers from Information & Technology and Rural Development & Panchayats Departments was held on 17.12.2017. There are 12,278, 6,841 and 23 villages in Punjab, Haryana, U.T. Chandigarh respectively. It was decided to make available the e-Courts services at 11,022 Common Service Centres (CSCs) in the States of Punjab, Haryana and U.T. Chandigarh.

These centres already provide more than 100 services including pertaining to Departments of Agriculture, Education, Electricity, Election, Finance, Industrial Training and Vocational Education, Police, Public Health, Engineering etc. to the masses at the village level.
The technical teams in the District Courts imparted training to the District Managers as well as the Village Level Executives working at Common Service Centres (CSCs) regarding the information available on NJDG and High Court/ District Courts websites and the steps to access the same.

These Centres are being controlled and managed by CSCs e-Governance Services India Limited, a Govt. of India enterprise.

A nominal charge of ₹5/- for viewing the case status/order/judgment and ₹2/- per page for taking print outs has been fixed.
TRAINING SESSION AT KAITHAL
Launch of e-Courts Services through CSCs by Hon’ble the Chief Justice

- On 11.01.2018, Hon’ble Mr. Justice S.J. Vazifdar, Chief Justice, Punjab & Haryana High Court, formally launched the services through CSCs in presence of Chairman and Members of Computer Committee.
- The ceremony was attended by the Officers from Information & Technology and Rural Development and Panchayats Departments, Advocate General, Haryana, Addl. Advocate General, Punjab and Senior Standing Counsel, U.T. Chandigarh besides representatives from CSCs.
Inauguration of e-Courts services by Hon’ble The Chief Justice
Inauguration of e-Courts services by Hon’ble The Chief Justice
Court extends facility to villagers

Saurabh Malik
THE HINDU

CHANDIGARH, JANUARY 11

The Punjab and Haryana High Court today launched a service that would enable litigants in rural areas to view case details and take printouts at a nominal cost.

Chairman of the Punjab and Haryana High Court's Committee Justice Rajesh Bindal said, "Villagers will be able to view their case status, interim orders and judgments at a cost of Rs 5. They will be able to take printouts at Rs 2 per page instead of coming all the way to the High Court or seeking the help of their advocates or clerk."

The service available through the common service centres was launched by Chief Justice Shiavax V. Variavala. The ceremony was attended by the officers from Information and Technology and Rural Development and Panchayat Departments, Punjab and Haryana Advocates-General along with UT senior standing counsel were also present.

The Supreme Court's e-committee has been emphasizing on generating e-awareness among litigants, advocates and the general public regarding e-Courts services available on National Judicial Data Grid along with the High Court and district courts websites.

For achieving the objective, a meeting was conducted by Justice Bindal with the officers of the Information and Technology and Rural Development and Panchayat Departments in December last year.

It transpired during the meeting that 6,500, 5,500 and 22 common service centres were at present functional in Punjab, Haryana and Chandigarh, respectively.

The centres were providing 171 services pertaining to the departments of agriculture, education, electricity, election, finance, industrial training and vocational education, police, public health, engineering at village level.

The services being provided by CSC e-Governance Services India Limited, a Government of India enterprise. CSC representatives assured that they could provide services available on data grid and along with the High Court and district courts websites to the litigants at village levels.

The service is expected to be launched in the coming days. It will help the villagers in saving their valuable time.

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Dainik Savera Dated 12-01-2018

न्याय पहुँचाने के लिए हाइकोर्ट की पहल 5 रुपए में अंतरिम आदेश और फैसले देख सकेंगे ग्रामीण

चंडीगढ़, 11 जनवरी (ट्रेन्ड्स): हाइकोर्ट ने ऐसी सेवा शुरू की है जो ग्रामीण वासियों को केस की जानकारी और उनके प्रिंटआउट्स नामांकन पूर्व पर उपलब्ध कराने की आवश्यकता होती है। पंजाब एवं हरियाणा हाइकोर्ट कमेटी के द्वारा अंतरिम जरिये रिपोर्ट विभाग ने कहा कि ग्रामीण वासियों के सेवा में हाइकोर्ट के फैसले प्रदान लाभ देने के लिए 5 रुपए का भुगतान करना पड़ा। प्रति पेंज के हिसाब से 2 रुपए में प्रिंटआउट करने के लिए कुछ सुविधाओं पर आरोप लगाया गया। सुविधाओं के अंतरिम आदेश और फैसले के लिए पेमेंट करना जरूरी है। जबकि जरिये रिपोर्ट विभाग ने इस संबंध में कहा कि ग्रामीण वासियों के सेवा में हाइकोर्ट के फैसले प्रदान लाभ देने के लिए 5 रुपए का भुगतान करना पड़ा।
गांव में बैठे सिर्फ 5 रुपये में जानें कोर्ट केस की जानकारी

अमर उजला बुधवार

पंजाब, हरियाणा और चंडीगढ़ में मौजूद लोग अब केवल 5 रुपये का भुगतान कर हाईकोर्ट, जिसकी अनुशंसा में लगभग सभी को कार्य कर सकेंगे। इसके साथ ही इस अवधि की प्रारंभ भी उन्हें केवल 2 रुपये प्रति पेज के आधार पर उपलब्ध कराई जाएगी। यह जानकारी पंजाब-हरियाणा चंडीगढ़ के न्यायाधीश जिरजिरे ने योजना का उपयोगकर्ता सुझाव दिया है।

इससे पूरे हाईकोर्ट के लिए अपने कंट्रोल रूमों के चेयरमैन जिरजिरे ने आठ कर्मचारियों ने उपयोग कर लिए।

ভূগর্ভে বসে সিঁড়ি সিরিফ 5 রুপয়ে জানেন কোর্ট কেস কী জানন।

ইন্ডিয়ান ইক্সপ্রেস বুধবার

চীफ জিস্টাস সি০ তারকা হাউজ হাইকোর্টের চেয়ারম্যান জিরজিরি মহানিদীর জানন।

চীফ জিস্টাস সি০ তারকা হাউজ হাইকোর্টের চেয়ারম্যান জিরজিরি মহানিদীর জানন।

জাইল হাইকোর্টের চেয়ারম্যান জিরজিরি মহানিদীর জানন।

ঐ প্রতি পেজ 5

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Visitors to crafts mela to learn art of searching case details

Saurabh Malik
Tribune News Service
Chandigarh, January 15

Visitors to the annual Surajkund International Crafts Mela in Faridabad may end up learning the art of searching case details and other information. The Punjab and Haryana High Court’s computer committee is working out modalities for setting up a stall there.

Touted as one of the world’s largest crafts fairs, the 15-day event is scheduled to be held in the first week of February. The stall will be the second of its kind as an e-awareness stall was earlier put up at International Gita Mahotsav in Kurukshetra.

Among other things, the visitors are made aware of services available on National Judicial Data Grid and websites of the High Court and the district courts at the stalls. Pocket-size folders on steps for accessing the services are handed over to the visitors.

The move is part of the e-awareness programme launched by the computer committee under chairman Justice Rajesh Bindal. As a part of the project, Justice Bindal has asked law colleges of the region to give the link of High Court and data grid portal on their websites.

They have also been of necessary help in imparting training to law college teachers either on their campus or at the Chandigarh Judicial Academy.

The High Court has already initiated the process of educating judicial officers, advocates, court staff and litigants regarding e-courts projects and services available on the data grid and websites.

Taking justice to the doorstep of villagers, the High Court has also launched a service that will enable litigants in rural areas to view case details and take printouts at a nominal cost of interim orders and even judgments.

Going by the maxim of “catch them young”, Justice Bindal only recently held interaction with the heads and principals of law departments of institutions and varsities in Haryana, Punjab and Chandigarh.

The aim was to educate law students regarding e-courts services. Details available suggested that the session was attended by 45 heads of department and principals of 34 law colleges and universities.

“Law students are not only torch-bearers of judicial legacy, but also good at spreading information on services available to litigants among people they come in touch with,” said Justice Bindal.

“The Punjab and Haryana High Court otherwise is the only institution where all district courts are uploading all interim orders on a daily basis on the websites easily accessed which are available to the public,” he said.
Every citizen of Haryana will now get
Digital Delivery of Court Decisions
and much more

IT Initiatives For Citizen Facilitation
- Citizens can avail 100+ online services across 12 departments through SARAL Portal (Simple - All Inclusive - Realtime - Action Oriented - Long Lasting)
- Citizens can get Auto clearance/ NOC for construction near block forest area in Hisar and Bhiwani through Online Forest NOC
- *Swachh Map* Mobile App can be used by the citizens to report about garbage dumps and dirty sites to Urban Local Bodies
- CSCs are offering 171 State Government's e-Services of 24 major departments including department of Agriculture, Education, Electricity, Election, Finance, Industrial Training & Vocational Education, Police, Public Health, Engineering etc.
- Citizens can access around 170 government services PAN INDIA by using Mobile App - UMANG
- Regional Transport Offices (RTOs) are computerised with successful implementation of VAHAN & SARATHI to facilitate citizens for RTO operations and services
- Senior citizens' pension will be transferred online under the Social Security Pension Scheme
- Citizens will get around 296 e-Services through e-District portal (citizen.edisha.gov.in) including verification of certificates such as caste, domicile, income etc.
- Citizens can register their grievance online through 122 CM window counters

High Court Services
- Residents/Litigants in Haryana can visit High Court website https://highcourtchd.gov.in/ for checking their case status / orders and judgements.
- For getting up-to-date status of cases and orders pending in District Courts, the residents/litigants can visit National Judicial Data Grid website www.eCourts.gov.in
- The aforesaid services can be availed by the residents/litigants in 4,200 villages through Common Services Centres (CSCs) / Aar Seva Kendra (ASRs)

e-Governance - Creating Better Interface Via Enhanced Service
- Deputy Commissioner can review & monitor National/State projects via DM e-Dashboard (DARPAN)
- Senior Management of Government can now do video conferencing on Desktop / Laptop / Mobile / Table with ease via Anywhere Anytime Video Facility for better coordination
- Single Window Platform to boost Investment in Haryana https://investharyana.in to promote Ease of doing business
- Digital registration for guest can be done in hotel, guest houses etc. by using secure platform - Digital Visitor Register
- Citizens can participate in improving service delivery by sending feedback through SMS. In 169 integrated services through Rapid Assessment System (RAS)
Services rendered by Hon’ble Punjab & Haryana High Court

- Residents/Litigants can login at https://highcourtchd.gov.in/ to know the case status/orders and Judgments.
- They can visit www.ecourts.gov.in for getting up-to-date status of cases and orders pending in District Courts.
- These services can also be availed at very nominal fee by visiting the nearest Common Service Centers (CSCs) across the State.

Moving towards Digital Punjab

Every resident of Punjab will now get Digital Delivery of Court Decisions & Information

E-Governance initiatives of Government of Punjab

- Essential Citizen services can be availed from Sewa Kendras established across the State.
- 170+ Government services PAN INDIA available on Mobile App- UMANG.
- Driving Licenses and Registration Certificates (RCs) through computerized RTO offices.
- Fard (Copy of Land Records) available across the counter from Fard Kendras established across the State.
- Online approval of labour related permissions, registrations, licenses, designs.
- Police Department services available from 284 Saanjh Kendras.
- Grievances can be lodged online on Citizen portal http://publicgrievancepb.gov.in/ for time bound disposal.
The senior functionaries of State Governments present on occasion, also suggested to add a subject of e-Courts in Legal Studies at School level to spread awareness.

After the launch, the service was greatly applauded. It was widely reported in newspapers and even on TV. The video clipping is available on YouTube also.
e-AWARENESS CONFERENCE THROUGH UNIVERSITIES AND LAW DEPARTMENTS

➢ An interaction was held by the Members of the Computer Committee on 10.01.2018 with Heads of the Law Departments in Universities/Colleges located within the States of Punjab, Haryana and U.T. Chandigarh at Chandigarh Judicial Academy, Chandigarh.

➢ 50 representatives from 34 Law Colleges in the States of Punjab and Haryana and U.T., Chandigarh attended the meeting.

➢ Mr. Amit Rana Co-Chairman, Bar Council of India, Dr. Vijender Singh Ahlawat, Chairman Bar Council, Punjab & Haryana also attended the same.
Chairman of Computer Committee outlined the entire project and mooted a proposal for educating law students about e-Courts Project. He also assured assistance by the Technical Teams in the High Court and at the District level regarding the same and also offered to train teachers and final year students about the e-Courts Project to further educate the students. He also emphasized that the websites of law colleges and universities should have link of websites of Courts for the benefit of students.
Note to be displayed on news portal and websites of Universities/Colleges

1. For case information including cause list, case status, daily orders, judgment, filing procedure, legal aid procedure, forms, enactments, video conferencing facility, SMS facility, online feedback & grievances visit our website [www.highcourtchd.gov.in](http://www.highcourtchd.gov.in).

2. For District Court Case Information, visit [www.eCourts.gov.in](http://www.eCourts.gov.in).

3. For android based application for district Courts’ cases information, download app “e-Courts Services” from Google Play Store.

4. To know current status of your case by return SMS, SMS ECOURT<space><your CNR Number> to 9766899899.

5. For further detailed information, go to link ‘help videos’ on [www.highcourtchd.gov.in](http://www.highcourtchd.gov.in).

6. For getting upto date regular information of their cases, the parties should provide their Mobile numbers with identity proof for High Court at the Gate Pass Counter and the concerned court for District Courts.
Registrar (Computerization) gave presentation by showing live websites of Punjab & Haryana High Court, District Courts and NJDG and also e-Courts App available on Google Playstore apart from SMS facility on Mobile No. 97668-99899.
Suggestions By Participants at Conference

- Mr. Amit Rana, Co-Chairman, Bar Council of India appreciated the steps taken by the High Court Computer Committee in making aware the Law students regarding the e-Courts services and assured that within a week the suggestions made by the Hon’ble e-Committee and the participants, would be implemented.

- It was agreed that e-Awareness topic should be incorporated in the syllabus of Law Students as a subject.
➢ It was suggested by Maj Gen P.K. Sharma, Director Amity University, Gurugram for creating awareness to the Law students attending Moot Court Competitions.

➢ Dr. Bindu Jindal, Head and Dean, from Maharishi Markandeshwar University, Mullana also offered to insert free one liners in their News Channel “Khabrein Abhi Tak”. She brought out that according to BARC report, in 52nd week Channel TRP is 3.12.

➢ Dr. Versha from Manav Rachna University, Faridabad also offered to educate people about the e-Courts services through their FM radio. They also offered that their students can act as volunteers to man e-Awareness stall proposed to be set up in future and also offered to play Nukad Natika.
e-AWARENESS THROUGH FM RADIO AND TELEVISION

- The information regarding accessing information from the websites is also proposed to be broadcasted through FM Radio played by Universities and educational institutions.

- Some of the institutes, including Chitkara University, Rajpura, Vivek High School, Sector 38-B, Chandigarh, Lovely Professional University, Jalandhar, ApeeJay Stya University, Gurugram have agreed to provide free FM services in this regard. The details are being finalized.
e-AWARENESS THROUGH STATE LEGAL SERVICES AUTHORITIES


- It was decided to use the services of Para Legal Volunteers for the purpose.

- In order to educate them for accessing information from websites of the Supreme Court, High Court, District Courts and NJDG as also other facilities available, training shall be imparted by the technical teams in District Courts to 5 Para Legal volunteers in each District at the first instance. These Para Legal Volunteers would spread awareness amongst villagers regarding e-Courts services.
e-AWARENESS THROUGH GATE PASS IN HIGH COURT

- Entry of the litigants is regulated through Gate Pass. To educate the litigants about the e-Courts project message is printed on every Gate Pass.
- The staff at Gate Pass Counter inform the visitors regarding e-facilities printed on Gate Pass.

| GATE PASS |
| HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH |
| VISITOR PASS TO ATTEND THE CASE |

| Name: | ____________________ |
| Father’s name: | ____________________ |
| Address: | ____________________ |
| Case No./year: | ____________________ |
| Court No.: | ____________________ |
| Advocate: | ____________________ |
| Date & Time of issue: | ____________________ |

Note: This pass is valid upto 5.00 p.m. for the date of issue.

**e-Facilities to the Litigants**

1. For cause list, case status, daily orders, filing procedure, legal aid procedure, forms, enactments, video conferencing facility, SMS facility, online feedback & grievances visit our website www.highcourtchd.gov.in.

2. For getting up-to-date regular information of their cases, the parties may provide their Mobile numbers with identity proof at the Gate Pass Counter.

3. For District Court Case Information, visit www.ecourts.gov.in. For android based application, download app “e-Courts Services” from Google Play Store.”

*about 1.30 lacs Gate Passes have been issued in 2017*
FUTURE PROJECTS

SURAJKUND Art and Craft MELA (FARIDABAD)

- Feeling encouraged with the response received from the visitors during International Geeta Mahotsava, this Court is planning to put up stall in Art and Crafts Mela, Faridabad in February, 2018, which is visited by more than 10 lakhs people.
The Pushpa Gujral Science City, Kapurthala has been set up to promote education in Science and IT related services and advancements.

It is visited by around 4 lakhs persons annually.

Amongst them, 60% are students and 40% are adults.

It has been proposed to create e-Awareness by putting up a Kiosk in Cyber Space Gallery and also by displaying flex banners in the said complex.
HC starts awareness drive for litigants on accessing case info

Saurabh Malik
Tribune News Service

Chandigarh, January 19
The Punjab and Haryana High Court is adopting a slew of measures for giving information and generating awareness among litigants on accessing details of cases and other related matters.

The committee is telling litigants that they can access details through SMS, mobile applications and FM radio.

The High Court computer committee headed by Justice Rajesh Bindal is working out the modalities to introduce e-awareness in the syllabus for law students “to educate them in a better way”.

A document prepared by the committee says a proposal mooted by it for educating final-year law students about the e-courts project was being implemented in Punjab, Haryana and Chandigarh.

During a recent meeting, law colleges and universities were asked to mention the link to the High Court and e-courts portal on their websites.

The meeting was attended by about 50 principals, teachers and heads of departments in law colleges and universities in Punjab, Haryana and Chandigarh.

The visitors’ gate pass has also been redesigned. “The idea is to tell the litigants that they don’t need to depend on anyone for accessing court and case information. They simply have to use technology and get the details,” Justice Bindal said.

He added that the litigants could get information on issues such as case status, daily orders, judgment, filing and legal procedures, forms, enactments, video conferencing and SMS facilities, online feedback and grievances redressal mechanism from the High Court Website.

“To know the current status of a case by return SMS, the litigant is required to SMS ECOURT<space><CNR
number> to 9766899899.
Thank You

Rajesh Bindal,
Chairman, Computer Committee,
Punjab and Haryana High Court
Chandigarh